
(2021) 02 SEBI CK 0171

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 230, 333 Of 2015, 45, 581, 582 Of 2020, 67, 73, 81 Of 2021, Appeal No.157, 158 Of 2015, 21, 22 Of 2021

M/s MVL Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 23-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0171

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Amish Tandon, Pesi Modi, Neville Lashkari, Ashwin Ankhad, Prem Rishi, Rakesh Gupta, Shantanu Mitra, Akash Menon, Gauri Tyagi, Kevic Setalvad, Mihir Mody, Arnav Misra, Etc

Judgement

1. A request for an adjournment has been made on behalf of the counsel appearing for the official liquidator. The matters are adjourned. List on

March 25, 2021. We make it clear that the matters will not be adjourned on the next date.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.